कहा, रहे या न रहे, हमारा यह फैसला है कि अगर मैं 9 तारीख से अनशन पर बैठता हूं तो इसी सदन में, इसी सभा में, या इसी जगह या चेयरमैंन के कमरे में बैठूं क्योंकि बंगला देश का सवाल कोई मामूली सवाल नहीं है क्योंकि जितना मान्यना देने में बिलम्ब होता है उससे जो सड़ांध, दुर्गन्ध, पैदा हो रही है उसके दौरान आज हमारा यह कर्तव्य है एक क्रान्तिकारी पुरुष के नाते तो यह हमको टुच्चापन सिखाया जाता है। देखिए क्या हो रहा है -दिल्ली में यहां हजारों हजार आदमी आए हैं, किसी के मुंह से आवाज नहीं आती है। अगर इतने प्रदर्शनकारी हमारी तरफ से आए होते तो सारी दिल्ली गूज उठती। पता नहीं कहां कहां से पकड़ कर लोगों को ले आए हैं।

Statement by

(Interruptions)

श्री उपसभापति : बैठ जाइए राजनारायण जी। प्लीस सिट डाऊन ।

MR. DEPUTY CHAIRMAN: Mr. Swaran Singh, do you want to make a Statement? This Statement should follow only after the Calling Attention. That has been the practice.

श्री राजनारायण: उनका स्टेटमेंट पहले हो रहा है या कालिंग अटेन्शन की बात हो रही है?

श्री उपसभापति : वही मैं कह रहा हूं, कालिग अटेन्शन पहले होना चाहिए ।

SHRI A. G KULKARNI (Maharashtra): Sir, you allow his useless talk to go on and not this Statement to be made. It is important for our country.

SHRI PITAMBER DAS: मुझे एक बात निवेदन करनी है कि जो पर्चा हमारे पास आया है उसमें जो कुछ लिखा है उससे केवल यही मालूम होता है कि There is some sort of an important announcement which the Government wants to make. I think any announcement of that type can ben be made at any time.

SHRI BHUPESH GUPTA (West Bengal): Let it be made.

श्री राजनारायण: मेरा एक प्रक्त है। अगर पीताम्बर दास जी की बात आप मान लेते हैं, तो मं निवेदन करता हूं कि उससे जानकारी हासिल करने के लिए हम सवाल भी पृछ सकते है।

श्री उपसभापति : ठीक है, बैठिए....

As it is the desire of the House that the hon. Minister should make a Statement before the Calling Attention, I am allowing the hon. Minister to make the Statement.

SHRI BHUPESH GUPTA: I concede it. He should make it now.

STATEMENT BY THE MINISTER OF EXTERNAL AFFAIRS RE THE INDO-SOVIET TREATY OF PEACE, FRIEND-SHIP AND COOPERATION

THE MINISTER OF EXTERNAL AF-FAIRS/विदेश মৃত্যা (SARDAR SWARAN SINGH): Sir, I have the honour to lay on the Table of the House a copy of the Treaty of Peace, Friendship and Co-operation, signed to-day by me on behalf of the Government of India with Mr. A. A. Gromyko, Foreign Minister of the USSR Government, who has signed it on behalf of the Union of Soviet Socialist Republics.

Government welcome this Treaty as a further step towards strengthening friendship and co-operation between India and the Soviet Union. The Treaty will, we are convinced, provide a stabilising factor in favour of peace, security and development not only of our two countries, but the region as a whole. It is not aimed against any third country. In fact, we hppe that this Treaty will provide a pattern for similar treaties between India and other countries in this region. Such treaties between countries of this region would stabilise peace and strengthen their independence and sovereignty.

I should like to emphasise in particular that this Treaty is, in its true sense, a Treaty of peace. It strengthens our policy of non-alignment, respect for which is expressly mentioned in the Treaty. We sincerely hope that the policy of non-alignment will be further strengthened and will become an effective instru[Sardar Swaran Singh] ment for the safeguarding of our national interests as well as an important factor in the maintenance of universal peace and international security and in the lessening of tensions in the world.

Statement by

It is a Treaty of peace, friendship and cooperation. It is also a Treaty of non-aggression. It further provides a credible assurance that in the event of an attack or a threat thereof, the High Contracting Parties shall immediately enter into mutual consultations in order to remove such a threat and to take appropriate effective measures to ensure peace and the security of their countries. This should act as a deterrent to any powers that may have aggressive designs on our territorial integrity and sovereignty. It is, therefore, in essence, a Treaty of Peace against War:

Sir, the world is presenting a rapidly changing and dynamic picture. There is a change in the configuration of various world forces. Our policy of non-alignment is a dynamic policy which can be adapted to these changing situations. I should like to assure Hon. Members that our policy of peace stands firm as ever. We have no designs on the territory of other countries. At the same time, we shall not tolerate aggression or threat of aggression from any country, We do not want to provoke war with any country. We shall do everything in our power to defend peace and prevent war.

TREATY OF PEACE, FRIENDSHIP AND COOPERATION BETWEEN THE REPUBLIC OF INDIA AND THE UNION OF SOVIET SOCIALIST REPUBLICS

DESIROUS of expanding and consolidating the existing relations of sincere friendship between them,

BELIEVING that the further development of friendship and cooperation meets the basic national interests of both the States as well as the interests of lasting peace in Asia and the world,

DETERMINED to promote the consolidation of universal peace and security and to make steadfast efforts for the relaxation of international tensions and the final elimination of the remnants of colonialism, UPHOLDING their firm faith in the principles of peaceful coexistence and cooperation between States with different political and social system,

COVINCED that in the world today international problems can only be solved by cooperation and not by conflict,

REAFFIRMING their determination to abide by the purposes and principles of the United Nations Charter,

The Republic of India on the one side, and the Union of Soviet Socialist Republics on the other side,

HAVE decided to conclude the present Treaty, for which purpose the following Plenipotentiaries have been appointed:

On behalf of the Republic of India:

Sardar Swaran Singh, Minister of External Affairs.

On behalf of the the Union of Soviet Socialist Republics:

Mr. A. A. Gromyko, Minister of Foreign Affairs.

who, having each presented their Credentials, which are found to be in proper form and due order.

HAVE AGREED as follows:

## Article I

The High Contracting Parties solemily declare that enduring peace and friendship shall prevail between the two countries and their peoples. Each Party shall respect the independence, sovereignty and territorial integrity of the other Party and refrain from interfering in the other's internal affairs. The High Contracting Parties shall continue to develop and consolidate the relations of sincere friendship, good neighbourliness and comprehensive cooperation existing between them on the basis of the aforesaid principles as well as those of equality and mutual benefit.

#### Article II

Guided by the desire to contribute in every possible way to ensure enduring peace and security of their people, the High Contracting [Sardar Swaran Singh] ment for the safeguarding of our national interests as well as an important factor in the maintenance of universal peace and international security and in the lessening of tensions in the world.

Statement by

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Sir, the world is presenting a rapidly changing and dynamic picture. There is a change in the configuration of various world forces. Our policy of non-alignment is a dynamic policy which can be adapted to these changing situations. I should like to assure Hon. Members that our policy of peace stands firm as ever. We have no designs on the territory of other countries. At the same time, we shall not tolerate aggression or threat of aggression from any country, We do not want to provoke war with any country. We shall do everything in our power to defend peace and prevent war.

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#### Article II

Guided by the desire to contribute in every possible way to ensure enduring peace and security of their people, the High Contracting Parties declare their determination to continue their efforts to preserve and to strengthen peace in Asia and throughout the world, to halt the arms race and to achieve general and complete disarmament, including both nuclear and conventional, under effective international control.

# Article III

Guided by their loyalty to the lofty ideal of equality of all peoples and Nations, irrespective of race or creed, the High Contracting Parties condemn colonialism and racialism in all forms and manifestations, and reaffirm their determination to strive for their final and complete elimination.

The High Contracting Parties shall co-operate with other States to achieve these aims and to support the just aspirations of the peoples in their struggle against colonialism and racial domination.

# Article IV

The Republic of India respects the peaceloving policy of the Union of Soviet Socialist Republics aimed at strengthening friendship and co-operation with all nations.

The Union of Soviet Socialist Republics respects India's policy of non-alignment and reaffirms that this policy constitutes an important factor in the maintenance of universal peace and international secutity and in the lessening of tensions in the world.

# Article V

Deeply interested in ensuring universal peace and security, attaching great importance to their mutual co-operation in the international field for achieving these aims, the High Contracting Parties will maintain regular contacts with each other on major international problems affecting the interests of both the States by means of meetings and exchanges of views between their leading statesmen, visits by officials, delegations and special envoys of the two Governments, and through diplomatic channels.

# Article VI

Attaching great importance to economic, scientific and technological co-operation between them, the High Contracting Parties will continue to consolidate and expand mutually advantageous and comprehensive co-operation

in these fields as well as expand trade, transport and communications between them on the basis of the principles of equality, mutual benefit and most-favoured-nation treatment, subject to the existing Agreements and the special arrangements with contiguous countries as specified in the Indo-Soviet Trade Agreement of December 26, 1970.

Minister

# Article VII

The High Contracting Parties shall promote further development of ties and contacts between them in the fields of science, art, literature, education, public health, Press, radio, television, cinema, tourism and sports.

# Article VIII

In accordance with the traditional friendship established between the two countries, each of the High Contracting Parties solemnly declares that it shall not enter into or participate in any military alliance directed against the other Party.

Each High Contracting Party undertakes to abstain from any aggression against the other Party and to prevent the use of its territory for the commission of any act which might inflict military damage on the other High Contracting Party.

# Article IX

Each High Contracting Party undertakes to abstain from providing any assistance to any third party that engages in armed conflict with the other Party. In the event of either Party being subjected to an attack or a threat thereof, the High Contracting Parties shall immediately enter into mutual consultations in order to remove such threat and to take appropriate effective measures to ensure peace and the security of their countries.

# Article X

Each High Contracting Party solemnly declares that it shall not enter into any obligation, secret or public, with one or more States, which is incompatible with this Treaty. Each High Contracting Party further declares that no obligation exists, nor shall any obligation be entered into, between itself and any other State or States, which might cause military damage to the other Party.

[Sri Swaran Singh]

# Article XI

This Treaty is concluded for the duration of twenty years and will be automatically extended for each successive period of five years unless either High Contracting Party declares its desire to terminate it by giving notice to the other High Contracting Party twelve months prior to the expiration of the Treaty. The Treaty will be subject to ratification and will come into force on the date of the exchange of Instruments of Ratification which will take place in Moscow within one month of the signing of this Treaty.

#### Article XII

Any difference of interpretation of any Article or Articles of this Treaty which may arise between the High Contracting Parties will be settled bilaterally by peaceful means in a spirit of mutual respect and understanding.

The said Plenipotentiaries have signed the present Treaty in Hindi, Russian and English, all texts being equally authentic and have affixed thereto their seals.

Done in New Delhi on the ninth day of August in the year one thousand nine hundred and seventy one.

On behalf of the
Republic of India
Union of Soviet
Socialist Republics
SWARAN SINGH
Affairs
On behalf of the
Union of Soviet
Socialist Republics
A. A. GROMYKO
Minister of External
Affairs
Affairs

SHRI PITAMBER DAS (Uttar Pradesh): We would like to discuss this statement after studying the document.

MR. DEPUTY CHAIRMAN: If the House wants to discuss the statement, then let there be no questions.

SHRI PITAMBER DAS: What I suggest is that we do not put questions now, but study the document first; and then discuss it.

SOME HON. MEMBERS: That will be better.

THE LEADER OF THE OPPOSITION (SHRI M. S. GURUPADASWAMY): May I make a suggestion? This is a very important document and it no doubt requires a thorough

study by all of us. May I suggest to have a separate discussion on this and I think, Sir, we should set apart one day for this? And I suggest—on 14th we are meeting; that is Saturday—that that Saturday may be set apart exclusively for debating this topic.

SHRI AKBAR ALI KHAN (Andhra Pradesh): Half a day will be enough.

SHRI BHUPESH GUPTA (West Bengal): First of all, I would like to congratulate....

MR. DEPUTY CHAIRMAN: No speeches now.

SHRI BHUPESH GUPTA: Why?

MR. DEPUTY CHAIRMAN: Because once you start, I will have to allow all other Members. I will not allow you; please sit. down.

SHRI BHUPESH GUPTA: I must....

MR. DEPUTY CHAIRMAN: No reaction now; no please.

SHRI BHUPESH GUPTA: Always every Member has a right.

MR. DEPUTY CHAIRMAN: No, no.

SHRI BHUPESH GUPTA: You cannot rule me out like this.

MR, DEPUTY CHAIRMAN: You cannot give any reaction at this juncture.

ShRI BHUPESH GUPTA: How can you say that?

MR. DEPUTY CHAIRMAN: Of course, I will not allow you.

SHRI BHUPESH GUPTA: You will have to allow.

MR. DEPUTY CHAIRMAN: When all Members have agreed you cannot be an exception from the whole House.

SHRI BHUPESH GUPTA: I cannot give my opinion.

MR. DEPUTY CHAIRMAN: Of course not today, you can, on Saturday.

Statement by

SHRI BHUPESH GUPTA: I am not....

MR. DEPUTY CHAIRMAN: I won't allow you.

SHRI BHUPESH GUPTA: Why can't you....

MR. DEPUTY CHAIRMAN: It is the desire of the House that we should discuss this particular question later on and no Member can express any opinion today.

SHRI BHUPESH GUPfA: You are absolutely wrong.

MR. DEPUTY CHAIRMAN: Of course not. I cannot make any exception in your case. Please sit down now.

SHRI BHUPESH GUPTA: I am not making any comment. Can't I even congratulate my Government?

MR, DEPUTY CHAIRMAN: Not now.

SHRI BHUPESH GUPTA: I congratulate my Government....

MR. DEPUTY CHAIRMAN: I cannot allow you. You are doing injustice to all other Members of the House.

# श्री राजनारायण (उत्तर प्रदेश): श्रीमन् हमारा प्वाइन्ट आफ आर्डर है।

SHRI BHUPESH GUPTA: You are absolutely ruthless.

MR. DEPUTY CHAIRMAN: You cannot say such things to the Chair. You should behave properly in the House.

SHRI BHUPESH GUPTA: Don't shout like that, I have seen many Deputy Chairmen. I was not discussing....

MR. DEPUTY CHAIRMAN: You cannot express any opinion also.

SHRI BHUPEH GUPTA: I am not discussing the Treaty.

MR. DEPUTY CHAIRMAN: You cannot express any opinion also.

SHRI BHUPESH G'JPTA: What do you mean by it?

MR. DEPUTY CHAIRMAN: You cannot express any opinion; you cannot give any reaction.

SHRI BHUPESH GUPTA: If the Government has done a good thing, can't I say I congratulate the Government? I do maintain that you do not know anything about procedure.

# द्मी राजनारायण : श्रीमन्, व्यवस्था का प्रक्न ।

MR. DEPUTY CHAIRMAN: It is all right.

SHRI BHUPESH GUPTA: And you are Deputy Chairman. \* \* \*

\*\*When a Member gets up to congratulate the Government on a historic occasion you say it is not in order.

\*\*I know the debate is to be there. Only I said I wanted to congratulate the Government.

# श्री राजानारायण : श्रीमन्, प्वाइन्ट आफ आर्डर ।

SHRI BHUPESH GUPTA: This is your attitude? \* \* \*

You do not even allow to utter a word of satisfaction. You think I am a fool or an idiot? Other people may be stupid and idiotic. I also ask for a discussion but all that I wanted to say on this historic occasion is that I congratulate this Government and the country will know that you prevented me from congratulating them

MR. DEPUTY CHAIRMAN: Order, order, Please sit down.

SHRI BHUPESH GUPTA: I am aghast; I will not sit down. \* \* \*

MR. DEPUTY CHAIRMAN: I can also retort in the same language but as long as I am in the Chair I do not want to.

SHRI BHUPESH GUPTA: You do whatever you like.

\* \* \* Expunged as ordered by the Chair.

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MR. DEPUTY CHAIRMAN: Please sit down now.

# (Interruptions)

SHRI BHUPESH GUPTA: I maintain my right to express my view.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI RAJNARAIN: Point of order....

SHRI ARJUN ARORA (Uttar Pradesh): Point of order....

SHRI PITAMBER DAS: After the statement had been read and after it had been placed on the Table, I suggested that we discuss it some time again. Mr. Gurupadaswamy went a step further and suggested that we discuss it on the 14th. After all, we have made this suggestion after some consideration. We did not very lightly make it. But my friend, Mr. Bhupesh Gupta, being a renowned student of law probably forgets that once you start congratulating somebody, you unconsciously open the door for condemnation also. Therefore, it is best not to say anything just at present. Study the document, express your reactions at the right moment. We should do it some other day fixed for it. I do not deny him the right to say what he wants to say but the opportunity is not now...,

SHRI RAJNARAIN: Point of order...

SHRI PITAMBER DAS: We shall do it some time later. Then, Mr. Bhupesh Gupta has said somethings which probably he would not have said in calmer moments. Those words, I suggest, may be expunged. Probably he himself would not insist on all that he said about the Chair.

SHRI BHUPESH GUPTA: I wanted to make a suggestion. All that I wanted to say is this. I agree that this should be discussed and we should comment on it. I did nothing wrong....

SHRI RAJNARAIN: Point of order....

MR. DEPUTY CHAIRMAN: Will you please listen to me, Mr. Bhupesh Gupta? If I allow you—it is a simple thing—do you not

think that I have to allow other Members? You connot claim any special privilege. You do not have any special privileges in this House. All the Members are equal.

SHRI BHUPESH GUPTA: I do not ask for any privilege.....

MR. DEPUTY CHAIRMAN: You wanted to express an opinion. If I allow you, I have to allow other Members.

# (Interruptions)

Please listen. Mr. Gurupadaswamy also did not make any comment. He only made a suggestion that we discuss this subject on the 14th and he sat down.

SHRI BHUPESH GUPTA: He has done nothing wrong.

MR. DEPUTY CHAIRMAN: But you are doing wrong to the whole House and you are using such filthy language in this House. Being the seniormost and a veteran Member, you should have spoken with a sense of responsibility. Mr. Bhupesh Gupta, do not get agitated

SHRI BHUPESH GUPTA: I would not have uttered any more word. On a previous occasion when the Government has made important announcements, in the past when the Government made important announcements of a national interest, people just asked for a discussion and at the same time expressed satisfaction. That is all I wanted to say.

श्री राजनारायण : श्रीमन्, मैं सदन के सम्मानित सदस्यों से आपके द्वारा एक निवेदन करना चाहता हूं और आप उस पर व्यवस्था दें। क्या इस सदन में संसदीय प्रथा की जानकारी अपराध माना जायगा? 10 मिनट से मैं प्वाइन्ट आफ आर्डर, प्वाइन्ट आफ आर्डर कह रहा हूं और यहां जो चाहता है खड़ा होकर बोलने लगता है, उसकी आप एलाउ कर देते हैं और मैं आप की अज्ञा से बोलना चाहता हूं तब भी कुछ लोग हल्ला मचाते हैं कि इनको बैठा दिया जाय। इसिलए मैं चाहता हूं कि सदन में आप ऐसी परम्परा चलाएं जिससे साधु व्यवस्था हो। हम आपका आदेश चाहते हैं, हम पर हल्ला होता है। बिना आपके आदेश के जो खडा होकर

बोलना शुरू कर देता है उनको न आप रोक पाते हैं, न सदन का कोई सदस्य रोक पाता है । इस लिए मैं चाहता हूं कि इसको नोट कर लिया जाय। (Interruptions) अब हमारा व्यवस्था का प्रश्न है ...

SHRI SRIMAN PRAFULI A GOSWAMI (Assam): Mr. Deputy Chairman, please expunge all the unparliamentary words that Mr. Bhupesh Gupta has used.

MR. DEPUTY CHAIRMAN: I will coasider it.

श्री राजनारायण: चेयरमैन उसको देखेंगे और जो अससदीय होगा उसको निकाल देंगे। श्रीमन्, हमें एक बात कहनी है। मैं श्री पीताम्बर दास जी और श्री गुरुपादस्वामी जी की बड़ी श्रद्धा खरता हू। मगर पीताम्बर दास जी यह क्यों चाहते है या श्री गुरुपादस्वामी जी यह क्यों चाहते हैं कि जिस बात पर तात्कालिक प्रतिक्रिया उनमें न हो उस बात पर तात्कालिक प्रतिक्रिया श्री गोडे मुराहरि में भी न हो या राजनारायण में भी न हो।

SHRI A. G. KULKARNI (Maharashtra): An important matter is to be discussed...

श्री राजनारायण: अगर यही हड़भोंग होगा तो फिर सदन की कार्यवाही....

(Interruptions)

श्री उपसभापति : आपका प्वाइंट आफ आर्डर क्या है ?

श्री राजनारायण: मेरा प्वाइंट आफ आर्डर यह है कि मैं यह चाहता हूं कि सदन की कार्य-वाही सुचारु रूप से चले और यह हड़भोंग न हो। तो मैं श्री पीताम्बर दास जी से यह सवाल पूछना चाहता हूं...

श्री उपसभापति : सवाल मत पूछिये । आप का प्वाइंट आफ आर्डर क्या है ? श्री राजनारायण : हमारा व्वाइंट आफ आर्डर सवाल के रूप में है। मैं श्री पीताम्बर दास जी और श्री गुरुपादस्वामी जी से यह जानना चाहता हूं कि यदि किसी विषय पर उनकी तात्कालिक प्रतिक्रिया न हो या भूपेश जी की न हो तो क्या राजनारायण की भी न हो? किसी भी संसदीय प्रथा में....

श्री अर्जुन अरोड़ा: राजनारायण जी और भूपेश गुप्त जी के लिये एक अलग चैम्बर होना चाहिए।

श्री राजनारायण: किसी भी संसदीय प्रथा में....

श्री अर्जुन अरोड़ा: मेरा यह मुझाव है कि इन दोनों सदस्यों के लिये एक थर्ड चैम्बर कायम कर दिया जाय और उसमें ये दिन रात बोला करें।

श्री उपसभापति ; राजनारायण जी, अव आप बैठिये ।

श्री राजनारायण : मैं श्री पीताम्बर दास जी की भावनाओं की कद्र करते हुए आप से कहना चाहता हूं कि आपने जो भूषेश गुप्त जी को रोका, बह उचित नहीं है।

श्री उपसभापति : ठीक है, आपका प्वाइंट आफ आर्डर समझ में आ गया।

श्री राजनारायण: मैं आप से यह कहना चाहता हूं कि मैं अगर यह पूछूं कि रूस के विदेश मंत्री और भारत के विदेश मंत्री में जब बात चली तो बंगला देश की मान्यता का सवाल सर्वप्रथम क्यों नहीं लिया गया तो क्या....

(Interruptions)

श्री पीताम्बर दास : श्रीमन्, श्री राजनारा-यण ने जो पूछा है उसका जवाब मैं दे दूं।

Why am I anxious to prevent others from making a reaction if I cannot give a reaction myself immediately? I have often been told that "Fools rush in where angels fear to tread." I do not want my friend Mr. Rajnarain to be listed in that category. That is why I said it.

Minister

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Because it is going to be a precedent for the future, so I want to speak on this point. I think Mr. Rajnarain and Mr. Bhupesh Gupta are quite correct on this issue because what we have decided not to discuss today is the Treaty because the Treaty is not before us.

SHRI AKBAR ALJ KHAN: Now, the whole thing.

SHRI CHANDRA SHEKHAR: Please hear me. There may be people who may not be very happy or enthusiastic about this Treaty. there are other persons in the House who may be very happy over it. So everybody is authorised to express his opinion, unless and until he goes into the details of it. Mr. Blupesh Gupta was not going into the details of it. He was just congratulating the Government of India, and he might have said, while congratulating the Government of India, that we are going to discuss in detail the implications of this Treaty. Mr. Deputy Chairman, many of us feel a little exalted or exhilerated over this Treaty and we may express ourselves. Mr. Pitamber Das might be thinking otherwise, Mr. Gurupadaswamy might be having his own doubts. But whatever the limitations, this Treaty at this moment is of great strength to India from my point of view. It may be Mr. Bhupesh Gupta's point of view also. Today the whole nation, the House, may express its opinion. I shall be asked by Pressmen and I shall be expressing my opinion. Under what rule of this House can we be debarred from expressing our opinions simply on the statement that Sardar Swaran Singh has made here? I totally agree with Mr. Rajnarain that we may not go into details we may not start a discussion just now. But if any Member wants to appreciate or express his congratulations or his happiness, he should not be debarred because such oceasions may arise. If Mr. Pitamber Das wants to condemn it, he is fully authorised and I can see his right also to condemn it.

MR. DEPUTY CHAIRMAN: One minute; Mr. Pitamber Das. . .

SHRI PITAMBER DAS: How can I make up my mind unless I have carefully seen the Treaty...

श्री चन्द्रशेखरः मूढ़ हृदय नहीं चेत, जो गुरु मिलहि विरंचि सम । MR. DEPUTY CHAIRMAN: Mr. Chandra Shekhar has said that even if we are discussing this Treaty on the 14th or whatever date which date which may be allotted, we should have allowed some Members to express their views today. It was about 1-35 and I found that most of the Members did not want to express any views today. And if I had allowed Mr. Bhupesh Gupta to express his views...(Interruption by Shri Bhupesh Gupta) Please do not interrupt. You said you wanted to express your opinion.

SHRI BHUPESH GUPTA: I fully submitted to your ruling. I said we should be allowed to express our satisfaction at a good news. Mr. Chandra Shekhar is hundred per cent. correct...

MR. DEPUTY CHAIRMAN: If you wanted to congratulate you could congratulate. But you wanted to express your opinion.

SHRI BHUPESH GUPTA: I never said I wanted to express my views. The moment I started to congratulate the Government you intervened...

MR. DEPUTY CHAIRMAN: Please listen. If I allow one person, then I will have to allow all the Members or at least one representative from every political party. Therefore, I thought that if all parties are agreeing to a discussion, then there should not be any expression of views now. I did not want the time of the House to be taken now...

श्री राजनारायण: अभी उन्होंने तो उसे देख लिया, लेकिन हमने नहीं देखा है । हमारी बात आप बतलाइये।

SHRI BHUPESH GUPTA: For twenty years we have been hearing announcements. When a good announcement comes it is in the national as well as international interest....

श्री राजनारायण: 20 वर्ष से भूपेश जी यहां रहे हों या 50 वर्ष से रहे हों, मगर डिप्टी चेयरमैन साहब तो अभी आये हैं। मेरा प्वाइंट इसमें यह है कि ...

श्री उपसभापति : एक मिनट आप बैठिये।

श्री राजनारायण : मै नहीं बैंठूंगा।

SHRI PITAMBER DAS: You will excuse me. My difficulty is that I have not read the Treaty. If Mr. Bhupesh Gupta has advance copy of it, then I have nothing to say. But I have no knowledge of its contents.

Re. arrest of

SHRI BHUPESH GUPTA: The Prime Minister called the meeting and told us about it. That should be enough.

श्री राजनारायण: श्रीमन्, संसदीय प्रथा में श्री भूपेश गुप्त का यह अधिकार सुरक्षित रहता है और भ्पेश जी को यह निवेदन करने का पूरा हक है। उन्होंने जो अपना प्वाइंट रखा उससे सदन में एक हलचल मच गयी वह उचित नहीं था।

श्री उपसभापति : ठीक है, आप बैठिये।

श्री राजनारायण : मगर भूपेश गुप्त से ज्यादा हमारा हक हो जाता है यह पूछने का कि भारत की सरकार जब रूस के साथ किसी भी समझौते मे गयी तो उमसे पहले बंगला देश की मान्यता का सवाल क्यों नहीं आया ? इसका जवाब मैं चाहता हूं।

श्री उपसभापित : प्लीज सिट डाउन । भूपेश गुप्त ने चेयर के बारे में, जो उन्होंने वर्ड्स यूज़् किये उसके बारे में मदन के दो, चार सदस्यों ने कहा है कि वह शब्द चेयर के लिए अच्छे नही हैं और उनको एक्सपंज करना चाहिए। तो वह आब्जरवेशन्स एक्सपंज कर दिये जायेंगे।

SHRI CHANDRA SHEKHAR: Whatever Mr. Bhupesh Gupta has said should be automatically expunged. There is no question about it. That is the clear understanding.

MR. DEPUTY CHAIRMAN: Calling Attention.

श्री राजनारायण: भूपेश जी ने जो असंसदीय बात कही हो, निकाल दी जाय। I cannot give this right to anybody.

# ANNOUNCEMENT RE ARREST OF THREE MEMBERS OF RAJYA SABHA

MR. DEPUTY CHAIRMAN: I am just making one announcement. I have to inform Members that I have received the following telegram dated the 7th August, 1971, from the Sub-Divisional Magistrate, Chanakvapuri, New Delhi:—

"S/Shri Mansingh Varma (U. P.) and Rattan Lal Jain (Punjab) MPs Rajya Sabha have been arrested in case FIR No. 273 dt. 7.8.71 U/s 147/149/353/332 IPC Police Station Chanakvapuri New Delhi and sent to judicial custody till 10.8.71 on their failure to furnish personal bond of Rupees 1,000/- each with a surety of like amount today letter follows".

I have also to inform Members that I have received the following letter dated the 8th August, 1971, from the Sub-Divisional Magistrate, Kotwali, Delhi:—

"I have the honour to inform you that I have found it my duty, in exercise of my powers under section 65 of the Criminal Procedure Code to direct that Dr. Bhai Mahavir, Member of Rajya Sabha, be arrested for contravening the orders promulgated u/s 144 Cr. P. C. by the Additional District Magistrate, Delhi, in the area of Chandni Chowk, Delhi, for a period of two months w.e.f. 26th day of July, 1971.

Dr. Bhai Mahavir was accordingly arrested at 2.45 p.m. on 8th day of August, 1971 and is at present in the judicial custody at Central Jail. Thar, Delhi."

श्री राजनारायण (उत्तर प्रदेश) ः श्रीमन्, इसमें मै एक व्यवस्था जानना चाहता हूं ।

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Sir, I have an objection to the information received by you. उन्होंने सेक्शंस लगाये हैं तो मैं चाहूंगा कि सरकार के द्वारा इस बान की छानबीन हो । क्योंकि जो अखबारों में रिपोर्ट हुई है उसमें वहां पर जो एडिशनल डिस्ट्रिक्ट मैजिस्ट्रेट श्री पी० सी० चौहान आन ड्यूटी थे उनका एक इनवर्टेंड